

NATIONAL COMPANY LAW TRIBUNAL  
COURT-I, MUMBAI BENCH

Item 11

**C.P. (IB)/705/(MB)2019**

CORAM:

SH. SHYAM BABU GAUTAM  
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **20.10.2022**

NAME OF THE PARTIES: - **Bank of India V/s Shreya Life Sciences Pvt Ltd**

*Appearance (via video-conference):*

For the Applicant : None present  
For the Respondent : Ms. Ragini Jaitha, Advocate

Section 7 of the IBC, 2016

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ORDER

None present for the Financial Creditor. Ld. Counsel for the Corporate Debtor is present. Record reveals that on 06.06.2022, statement was made on behalf of the Financial Creditor that the matter is amicably settled out of the Court between the Parties and the time was sought to place on record Interlocutory Application enclosing therewith settlement Memo. Thereafter, though the matter was subsequently listed on Board on various occasions, (i.e. on 08.07.2022, 28.07.2022, 22.08.2022 and 03.10.2022), however, none was present for the Financial Creditor. Even today when the matter was called upon, neither the Counsel for the Financial Creditor is present nor has placed on record Interlocutory Application for withdrawal of the main Company Petition. Continuous non-appearance of the Financial Creditor proves either they have settled the matter once for all or the Financial Creditor is not interested to proceed with the Company Petition. Hence, this Bench has left with no option except to dismiss the Company Petition for non-prosecution.

Accordingly, the Company Petition bearing CP (IB) No. 705 of 2019, is therefore dismissed. File be consigned to record.

**Sd/-**

SHYAM BABU GAUTAM  
Member (Technical)

Vedant Kedare

**Sd/-**

JUSTICE P.N. DESHMUKH  
Member (Judicial)